

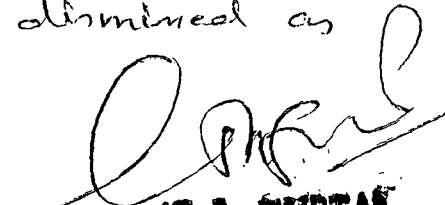
9-1-2003

Mr. Kamal Dave Counsel-for applicant.

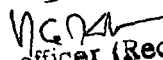
Mr. Dave says that he has advised his client to approach the appropriate forum for the redressal of the grievance because the matter against the BSNL cannot be filed before this Tribunal.

Consequently, the application is dismissed as withdrawn.


A. P. NAGRATH
Adm. Member


(O. B. GUPTA)
Vice Chairman

Part II and III destroyed
in my presence on 8/4/08
under the supervision of
section officer as per
order dated 31/11/08


Section officer (Records)

Received for
Mr. Kamal
Dave
Ad
15/01/03